

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL WRIT PETITION NO.281 OF 2020

Mitesh Bhagadiya, Dhantoli, Nagpur 12

-vs-

State of Maharashtra, Thr. its Home Department, Mumbai and ors.

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders.

Shri S. P. Bhandarkar, Advocate for applicant/petitioner.
Smt M. H. Deshmukh, Additional Public Prosecutor for
respondent Nos.1 and 2.

CORAM : A. S. CHANDURKAR AND AMIT B. BORKAR, JJ.

DATE : JULY 17, 2020

Hearing was conducted through Video Conferencing and the learned counsel agreed that the audio and visual quality was proper.

LD-VC Criminal Application No.755 of 2020

Notice on the application made returnable forthwith. Smt M. H. Deshmukh, learned Additional Public Prosecutor waives notice on behalf of non-applicant Nos.1 and 2.

Considering nature of amendment proposed to be incorporated the application is allowed. The amendment be carried out accordingly.

Criminal application is disposed of.

Writ Petition No.281 of 2020

According to the learned counsel for the petitioner, it is only the passport authority that can initiate proceedings under the Passports Act, 1967.

Issue notice, returnable in four weeks.

Smt M. H. Deshmukh, learned Additional Public Prosecutor waives notice on behalf of respondent Nos.1 and 2.

The other respondents be served in the manner permissible under the Rules.

This order be communicated to the counsel appearing for the parties, either on the email address or on WhatsApp or by such other mode, as is permissible in law.

JUDGE

JUDGE